

FORESTS be pleased to state:

(a) whether about two years ago the Government had communicated a list of 17 pollution causing industries to the State Governments.

(b) if so, the details of these polluting industries;

(c) whether the Government of Haryana has not accepted the directives of the Union Government and adopted a list of 43 pollution causing industries on their own for which environmental clearance was essential;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government propose to review their list on the lines of the Haryana Government list;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) 17 categories of heavily polluting industries identified by the Ministry of Environment and Forests are: Aluminium smelter, Caustic Soda, Cement, Copper smelter, Distillery, Dyes & Dye Intermediates, Fertilizer, Iron & Steel, Leather, Pesticide, Petrochemical, Pharmaceuticals, Pulp & Paper, Oil Refinery, Sugar, Thermal Power plants and Zinc smelter. These 17 categories

were identified for the sake of initiating priority action for pollution control and communicated the same to all the States including Haryana.

Subsequently, the Government have also communicated to all the State Pollution Control Boards through the Central Pollution Control Board that in case of small scale industries other than those belonging to the identified 17 categories, more acknowledgement of the receipt of their application by the State Board would be treated as deemed consent while the industries in those 17 categories are required to obtain consent from the respective State Boards.

(c) and (d). Haryana Pollution Control Board has written to the Central Pollution Control Board that in addition to these 17 categories there are 26 more heavily polluting categories of industries in Haryana which are required to obtain consent every year.

(e) to (g). This matter has been kept as an agenda item in the meeting of Chairman and Member Secretaries of State Pollution Control Boards convened by the Central Pollution Control Board in the first week of August, 1994.

Super Bazar

1435. SHRI CHHITUBHAI GAMIT :
SHRI RAJNATH SONKAR
SHASHTRI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to a state :

(a) the number of complaints received

about the irregularities in the purchase department of Super Bazar during the last three years year-wise;

(b) whether any enquiry has been made in this regard; and

(c) if so, the action taken against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). 3 instance of malpractices have come to the notice in the last three years. All these cases come to the notice during the year 1992-93. An enquiry was conducted and major penalty proceedings were initiated against the delinquent employess. These were each in Grocery department, Footwear department and Handloom department. On detection of the cases, disciplinary action was initiated against them. As result of investigations major penalty of demotion in rank was imposed on the officers working in these departments. The officer working in the handloom department expired before the penalty could be imposed on him.

**Purchase of Sub-Standard Paper by
IGNOU**

1436. SHRI V. SREENIVASA
PRASAD :
SHRI TARA SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the comptroller and

Auditor General of India has indicated the Indira Gandhi National Open University for purchasing sub-standard paper to the tune of lakhs of rupees;

(b) if so, the details thereof;

(c) whether the Government propose to take action against those who are involved in such wasteful purchases; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) to (d) The information is being collected and will be laid on the table of the Sabha.

Restriction on Sale of Sugar

1437. SHRI D. VENKATESWARA
RAO :
SHRI M.V.V.S. MURTHI :

Will the Minister of FOOD be pleased to state:

(a) whether the Government had put restrictions on sale and despatch of free sale sugar by mills weekly instead of fortnightly basis;

(b) if so, the reasons thereof?

(c) to what extent this decision will ensure that indigenous sugar is not held back by the mills; and

(d) the extent to which these curbs imposed on free sale sugar will help in